

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-960/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s. BSA Knitting Pvt. Ltd.**Applicant**

Vs.

M/s. Relcom Technology Pvt. Ltd.**Respondent**

Order delivered on 14.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Himanshu Harbola, Adv.
Mr. Aman Thakural, Adv.
Mr. Ketan, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant states that the matter is settled and he has instructions to makes statements that the matter be allowed to be withdrawn. Based on the statement made by the learned counsels, the application is allowed to be withdrawn. Application stands withdrawn. Application is disposed of in terms of the above order.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**